

- (2) A copy of the Annual Report of the Mogul Line Limited, Bombay for the year ended 31st December, 1965, along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT-6595/66].

ESSENTIAL COMMODITIES ACT, 1955

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (1) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Order, 1966, published in Notification No. G.S.R. 692 in Gazette of India dated the 5th May, 1966.
- (2) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1966, published in Notification No. G.S.R. 864 in Gazette of India dated the 4th June, 1966.
- (3) The Foodgrains Movement Restrictions (Exemption to Food Corporation of India) Order, 1966, published in Notification No. G.S.R. 911 in Gazette of India dated the 10th June, 1966.
- (4) The Indian Maize (Temporary Use in Starch Manufacture) No. 2 Order, 1966, published in Notification No. G.S.R. 963 in Gazette of India dated the 16th June, 1966.
- (5) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1966, published in Notification No. G.S.R. 971 in Gazette of

India dated the 18th June, 1966.

- (6) The Delhi Rationed Articles (Movement Control) Order, 1966, published in Notification No. G.S.R. 1062 in Gazette of India dated the 30th June, 1966.
- (7) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1966, published in Notification No. G.S.R. 1109 in Gazette of India dated the 16th July, 1966.
- (8) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Amendment Order, 1966, published in Notification No. G.S.R. 1123 in Gazette of India dated the 14th July, 1966.

[Placed in Library. See No. LT-6596/66].

DELIMITATION OF COUNCIL CONSTITUENCIES (MADRAS) AMENDMENT ORDER, ETC.

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table:

- (1) A copy of the Delimitation of Council Constituencies (Madras) Amendment Order, 1966, etc., published in Notification No. G.S.R. 1097 in Gazette of India dated the 8th July, 1966, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

[Placed in Library. See No. LT-6597/66].

- (2) A copy of Order No. 20 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Manipur published in Notification No. S.O. 2132 in Gazette of India dated the 15th July, 1966 under sub-section (3) of section 10 of

[Shri C. R. Pattabhi Raman]

the Delimitation Commission
Act, 1962.

[Placed in Library. See No. LT-6598/66].

ANNUAL REPORT OF INDIAN CENTRAL
ARECANUT COMMITTEE

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of the Annual Report of the Indian Central Arecanut Committee for the year 1964-65. [Placed in Library, see No. LT-6599/66].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT AND ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) The Kerala Panchayat Employees (Medical Attendance) Rules, 1966, published in Notification S.R.O. No. 33/66 in Kerala Gazette dated the 8th February, 1966.
- (ii) The Kerala Panchayats (Oath of Office by Members) Rules, 1966, published in Notification S.R.O. No. 76/66 in Kerala Gazette dated the 22nd February, 1966.
- (iii) S.R.O. No. 94/66 published in Kerala Gazette dated the 1st March, 1966, making certain amendment to the Kerala Panchayats (Proceedings of Panchayat Meet-

ings and Committees)
Rules, 1962.

[Placed in Library. See No. LT-6600/66].

- (2) A statement showing reasons for delay in laying the Notifications mentioned in item (1) above.

[Placed in Library. See No. LT-6601/66].

- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugarcane Press-mud (Control) Amendment Order, 1966, published in Notification No. G.S.R. 630 in Gazette of India dated the 7th May, 1966.

- (ii) The Sugarcane (Control) Order, 1966, published in Notification No. G.S.R. 1126 in Gazette of India dated the 16th July, 1966.

[Placed in Library. See No. LT-6602/66].

- (4) A statement showing reasons for delay in laying the Notification mentioned at (i) of item (3) above.

[Placed in Library. See No. LT-6603/66].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification, I am somewhat reluctant to raise this point again and again, but unless it is driven home day after day, I am afraid the Government will not improve. That is why I crave your indulgence and the indulgence of the House to raise it today also.

Again, the same thing has occurred. The reasons for delay in laying the statements on the Table of the House are given in two places. There is a statement showing reasons for delay in laying the Notifications mentioned in item (1), and again there is a statement showing the reasons for delay